

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.1825  
TO BE ANSWERED ON THE 13<sup>TH</sup> FEBRUARY, 2019

HOUSES AROUND NAMNER CANTONMENT

1825. SHRIMATI TABASSUM BEGUM:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the cases regarding registration of transfer ownership of houses in GLR, passing of layout map for reconstruction and renovation of houses located in Namner cantonment area are pending with the Ministry of Defence; and
- (b) if so, the number of such cases and the time by which the pending cases are likely to be disposed?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

**(a) & (b): Registration of transfer of ownership is done as per Clause 6 of GGO Order No.179 dated 12.09.1836 and Ministry of Defence guidelines dated 29.03.1978. One such case of transfer of occupancy rights in respect of GLR Sy. No.131/352, located in Namner was received in the Ministry wherein the transfer by sale took place without the sanction of competent authority. Since the matter of transfer and mutation of property, including Old Grant Bungalows has been specifically referred to the Expert Committee on Working of Cantonment Boards, a decision on cases of this nature would be taken on the basis of recommendations of the Expert Committee and subsequent decision of the Government thereon.**

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